

- (iv) Assistance for construction of fishing harbours at major and minor ports and for landing & berthing facilities at smaller fishing centres.
- (v) Training of fishery operatives for manning the fishing vessels.
- (vi) Regulation of fishing by foreign vessels in the Exclusive Economic Zone. For this purpose "The Maritime Zones of India (Regulation of Fishing by foreign vessels) Act, 1981" has come into force with effect from 2-11-1981.

Amendments to Perspective Plan of Delhi-2001

1130. SHRI M. V. CHANDRA SEKHARA MURTHY:
SHRI BANWARI LAL PUROHIT:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the DDA has finally adopted amendments to draft of the perspective plan of Delhi-2001;
- (b) whether the draft plan has been sent to the Union Government for approval;
- (c) if so, the details of the amendments made in the proposal draft plan; and
- (d) the time by which Government is likely to approve the plan?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) DDA have informed that after consideration of objections/suggestions in response to the modifications issued on 6-4-85, the draft modification to the Master Plan for Delhi with Perspective 2001 were adopted by the DDA at its meeting held on 30.6.87.

(b) and (c). The Govt. is awaiting the document.

(d) The Government would take all necessary steps to finalise the Plan soon after its receipt.

Development of 'Keshod' Airport, Gujarat

1131. SHRI MOHANBHAI PATEL: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether there have been lot of complaints about public amenities at 'Keshod' airport, Gujarat;
- (b) if so, the details of complaints received; and
- (c) the measures proposed to be taken to improve and develop 'Keshod' airport?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE OF THE MINISTRY OF TOURISM (SHRI JAGDISH TYTLER): (a) and (b). A complaint regarding inadequate seating capacity and non-availability of public address system at the airport as also certain inter-airlines matters, has been received from Shri M. L. Patel, M. P.

(c) Public address system has already been provided. The National Airports Authorities is taking steps to provide adequate seating capacity at the airport. Development of Keshod airport is proposed to be taken up during the Seventh Five Year Plan depending upon the availability of resources.

Sale of Spurious Seeds

1132. SHRIBALASAHEB VIKHEPATIL: Will the Minister of AGRICULTURE be pleased to state:

- (a) whether Government are aware that spurious seeds are supplied by Associated Agricultural Development Foundation failed to germinate, duping thousand of farmers thereby;

(b) if so, whether Government have received any complaints in this regard;

(c) the action taken by Government in the matter;

(d) whether any investigation has been made, if so, the details thereof; and

(e) if not, the reasons thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) and (b). Allegations about supply of sub-standard seeds to the farmers by Associated Agricultural Development Foundation have come to the notice of the Government through the Press Reports. A complaint has also been received from one of the employees of Associated Agricultural Development Foundation.

(c) to (e). These complaints are being looked into.

[*Translation*]

Accelerated Rural Water Supply Programme

1133. SHRI VIRDHI CHANDER JAIN: Will the Minister of AGRICULTURE be pleased to state:

(a) the formula framed by Union Government for the allotment of funds for drinking water under Accelerated Rural Water Supply Programme;

(b) whether this formula is neither justified nor needbased and is completely against the interests of the desert areas where there is serious problem of water scarcity; and

(c) if so, whether Government will change the formula to cater to the needs of the desert areas so that in the Seventh Five Year Plan all the villages and groups of

hamlets may get drinking water?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAMANAND YADAV): (a) The formula applied for allocation of funds under the Centrally Sponsored Accelerated Rural Water Supply Programme for 1986-87 is as follows:

- (i) 50% weightage being given to the rural population in a State.
- (ii) 20% weightage being given to the area of the State.
- (iii) 20% weightage being given to the incidence of poverty in the State.
- (iv) 10% weightage being given to the spill-over problem villages of the sixth Plan.

The allocation would be subject to at least matching provision being made by the States under the State Sector Minimum Needs Programme for rural water supply.

(b) the criteria framed at that time was in keeping with the objective of the Seventh Plan which aims at providing adequate drinking water facilities for the entire rural population in the country.

(c) The revision of formula for allocation of central assistance under ARWSP for the rest of Seventh Plan period is under consideration and the special needs of disadvantaged States, desert areas, etc. will be kept in view.

[*English*]

Mirkarwada Fishing Project

1135. SHRI HUSSAIN DALWAI: Will the Minister of AGRICULTURE be pleased to state:

(a) the latest progress made in the construction of Mirkarwada Fishing Project;